# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

## ORIGINAL APPLICATION NO. 977 of 1990

# DATE OF JUDGMENT: 26th March, 1993

#### BETWEEN:

 Mr. L.Anji Reddy
 Mr. E.Pentaiah and

3. Mr. A.Narsimlu

Applicants

AND

The General Manager,
Ordnance Factory Project,
Yeddumailaram,
Ministry of Defence,
Government of India,
District (Ne dat A.P.

Respondent ~

COUNSEL FOR THE APPLICANTS Mr. Y.Suryanarayana, Advocate
COUNSEL FOR THE RESPONDENT: Mr. N.V.Ramana, Addl.CGSC

### CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Hon'ble Shri R.Balasubramanian, Member (Admn.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Various extentsof lands in Yeddumailaram, Kaisaram and Cheryala Villages were acquired for Ordnance Factory Project in Medak District. At the RECCEE Board meeting . held on 20.5.1982 at BMP Project Site in Yeddumailæram village, Sangareddy Taluk, Medak District, it was suggested that in accordance with the State Government policies, it is necessary that employment opportunities should be provided and, therefore, priority should be given for employment of one member each of 672 patta holders. The Presiding Officer on behalf of the respondents stated that the above request of the Collector would be borne in mind and action in accordance with the Central Government instructions will be taken. In pursuance of m the said understanding, the District Collector, Medak District sent a list of 491 patta holders with their dependents. It is stated for the respondents that 360 were provided with the jobs.

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2. The case of the first applicant is that he is having patta in his own name. The second applicant claims that his wife Mrs. Jangamma is having patta for the lands in Indrakaran Village. The 3rd applicant states that his father is having pattas in his own name for the lands in Yeddumailaram and Indrakaran Villages. It is also stated for the 3rd applicant that his wife Smt. Laxmamma is having patta in her own name for the lands in the above two villages. The further case of applicant in that lands in the above two villages. The further case of applicant in that lands in the above two villages. The further case of applicant in that lands in

The case of the respondents is that the applicants 2 and 3 are dependents of the joint patta holder  ${}^{ extsf{S}_{ extsf{m}}}\mathsf{t}$  . Jangamma wife of Mr. Anjaiah and the 1st applicant is dependent of Mr. Lavogi Buchireddy and xxx one of the dependents of the joint patta holders Mr. Jangiah and others viz., Mr. Ramulu and REFERENCE REFERENCES one of the dependents of joint patta holder Mrs. Jangamma and others viz., Mr. Manik Reddy, were already provided with the jobs and in view of the understanding as per the suggestion of the District Collector more than on 20.5.1982./one family member of the joint patta holder is not entitled to claim a job. There is force in the contention for the respondents that a member of only one family of the joint patta holder has to be provided with the job as per the understanding referred to. But as these applicants claim that they are having independent pattas either in the the name of the applicant as in the case of

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the first applicant or in the name of the wife as in the case of the 2nd applicant or in the name of the father and wife as in the case of the 3rd applicant and if the same is true, they too have to be provided with the jobs. So, it is necessary for the Revenue authorities to verify as to whether the said contention for the applicants in regard to the independent pattas by the date of acquisition is true and if the lands in these pattas were acquired for the respondents, the applicants have to be provided with the jobs before the 2nd list is operated and of the lands of the supplicants have to be provided with

4. The OA is accordingly ordered. There is no order as to costs.

(Dictated in the open Court).

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(V.NEELADRI RAO) Vice Chairman (R.BALASUBRAMANIAN)
Member (Admn.)

Dated: 26th March, 1993.

Deputy Registr

To

- The General M anager, Ordnance Factory Project, Yeddumailaram, Min.of Defence, Govt.of India, Medak Dist.
- 2. One copy to Mr.Y.Suryanarayana, Advocate, CAT.Hyd.
- 3. ONen copy to Mr.N. V. Ramana, Addl. CGSC. CAT. Hyd.
- 4. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAD VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN : MEMBER(ALMN)

AND.

THE HON BLE

MR.T.CHANDRASEKHAR REDDY: MLMBER(JUDL)

DATED: 26 - 3 -1993

ORDER JUDGMENT

R.P./ C.P/M.A.No.

in

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T.A.No.

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Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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